

BAIL APPLICATION

FIR No. : 58/2016
PS: Burari
State v Anil
U/S: 302, 34 IPC

22.06.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through
V.C.

Mr. Ashwani Saxena, learned counsel for applicant /
accused through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 ,Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly , present application is taken up.*

2. **As per minutes of meeting dated 18.05.2020 of Hon'ble High Court, IO / SHO concerned to file reply, including on the following aspect apart from any other point which IO wants to raise:-**

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC) , a report that present accused is **not involved**, in any other case;

(iii) Date, since when accused is in JC in present

FIR No. : 58/2016; PS: Burari; State v Anil; U/S: 302, 34 IPC

case

(iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

3. Further (in view of direction by Hon'ble HC), **Jail Superintendent concerned** to file:

- (i) Copy of **custody warrant** of present accused;
- (ii) A **certificate regarding good conduct**, if any,


of the accused during his custody period so far.

4. As such, issue notice of present application to the IO/ SHO as well as to Jail Superintendent concerned.

5. The concerned IO/ SHO to file its reply preferably in electronic form/email.

6. **Counsel for accused is advised to collect the order online through electronic mode or otherwise dasti as requested.**

7. Put up for report, arguments and further appropriate orders on 25.06.2020, preferably through V.C.


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Central District
22.06.2020

INTERIM BAIL APPLICATION

State Vs. Anis @ Dupatewala

FIR No.: 20/2015

PS: Kamla Market

U/S: 302, 396, 397, 412, 120B, 34 IPC

22.06.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. J.S. Mishra, learned counsel for Accused through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Reply filed by the IO.
3. Arguments heard.
4. It is argued on behalf of the accused that he is in JC for more than five years; that case is at the stage of PE only; that nothing incriminating has come against the accused so far; that he is permanent resident of Delhi; that his family members are facing problem due to pandemic condition in Delhi and are at the verge of starvation; that he was granted interim bail

State Vs. Anis @ Dupatewala; FIR No.: 20/2015; PS: Kamla Market; U/S: 302, 396, 397, 412, 120B, 34 IPC

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earlier and he duly surrendered after availing the same; that co-accused are on bail; that he has certain problem in his leg. As such, it is prayed that he be released on 45 days interim bail.

5. Reply filed by IO. As per report of IO there is three other involvements in criminal cases of the present accused. It is further stated that offence is serious in nature u/s 302, 396 IPC. It is further stated that he does not fall under the relaxed criteria dated 18/05/2020 of the Hon'ble High Court. As such, he cannot be given benefit of the same. As such present interim bail application is opposed.

6. Accused is charged with offence u/s 302 IPC which has a minimum punishment for life imprisonment. Further, he has involvement in other criminal matters also. Further, it is stated that there is specific allegations against the accused. Further, this court do not find the ground stated as sufficient to grant interim bail including having regard to the nature of offence and the stage of the case. Therefore, at this stage, this court is not inclined to grant the interim bail to the present accused.

7. The present application stands disposed off accordingly. Both side are at liberty to collect the order dasti or through electronic mode. **Further a copy of this order be sent to the IO/SHO concerned by electronic mode.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Central District/22.06.2020

BAIL APPLICATION

**FIR No. : 39/2019
PS: Lahori Gate
STATE v. DEEPAK @ GADAD
U/S: 307,394,411,120B, 34 IPC**

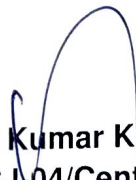
22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Sh. S.N. Shukla, Ld. Counsel for applicant through
VC.

Report/reply not filed by IO including regarding
medical document of applicant's mother.

**Put up for reply/arguments and appropriate orders
on this application on merit on 24.06.2020.**

**Further, issue show cause notice to IO as to why
reply not filed so far.**


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020

BAIL APPLICATION

**FIR No. : 34387/2017
PS: Sarai Rohilla
STATE v. HARUN
U/S: 392,397,34 IPC**

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Sh. Rajiv Gayyur, Ld. Counsel for applicant through
VC.

Reply filed by IO.

Arguments heard in detail.

**At request, put up for further arguments with
connected matter on 25.06.2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020

BAIL APPLICATION

FIR No. :03/2009
PS: Crime Branch
STATE v. Khokan @ Guddu Sheikh
U/S: 399, 402, 34 IPC


22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Mr. Sunil Tiwari, learned counsel for accused
through V.C.

It is stated that accused was sentenced to imprisonment already undergone. However, still he has not been released from the jail.

As such, report be called from the Jail Superintendent as to why accused has not been released.

Put up for further arguments, appropriate order with file for **26/06/2020**.


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020

INTERIM BAIL APPLICATION

State Vs. Kalu @ Ajay Rajput
FIR No.: 31/2017
PS: Delhi Cantt. Railway Station
U/S: 302, 201, 34 IPC

22.06.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Mr. Rakesh Neel Gulia, learned counsel for Accused
through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Reply filed by the IO.
3. Arguments heard.
4. It is argued on behalf of the accused that he is in JC since April 2017; material witnesses are not still examined; that there is spread of corona pandemic; that he has mother who is on the verge of starvation and even his brother is not supporting the mother; that he has two depended unmarried sisters also. As such, it is prayed that he be released on two months interim

State Vs. Kalu @ Ajay Rajput; FIR No.: 31/2017; PS: Delhi Cantt. Railway Station; U/S: 302, 201, 34 IPC

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bail.

5. Reply filed by jail superintendent concerned as well as IO. As per report of IO there is involvement of accused in some other matter. Further, as per report of Jail Superintendent concerned, his conduct is not satisfactory.

Thus, he does not fall under the relaxed criteria dated 18/05/2020 of the Hon'ble High Court. As such, he cannot be given benefit of the same.

Further on merit, it is argued that offence is serious in nature under section 302 IPC and there are scientific evidence against accused; that he is involved in a robbery matters also. As such present interim bail application is opposed.

6. Accused is charged with offence u/s 302 IPC which has a minimum punishment for life imprisonment. His conduct inside the jail is also not satisfactory as reported by the jail Authority. Further, he has involvement in other criminal matters also. Therefore, at this stage, this court is not inclined to grant the interim bail to the present accused.

7. The present application stands disposed off accordingly. Both side are at liberty to collect the order dasti or through electronic mode. **Further a copy of this order be sent to the IO/SHO concerned by electronic mode.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Central District/22.06.2020

INTERIM BAIL APPLICATION

FIR No. :306/2015
PS: Pahar Ganj
STATE v. Pushpender
U/S: 302, 397, 392, 411, 34 IPC

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Arbind Kumar Garg, learned counsel for the applicant / accused through V.C.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Reply filed by the IO.

3. Arguments heard.

4. It is argued on behalf of the accused that he is in JC March, 2015; that he has a very ^{poor} financial status; that earlier legal aid counsel did not diligently pursue his matter; that there is spread of corona pandemic inside the Rohini Jail where he is lodged; that there is no other criminal involvement of the

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present accused; that his father is not well; that he had his marriage engagement in 2014 and thereafter he was arrested in present case as such his fiancé is also disturbed due to non marriage. As such, it is prayed that he be granted interim bail / regular bail.

5. Reply filed by IO. As per such reply offence is serious in nature. He is not permanent resident of Delhi. There is no other criminal record of accused; that his family do not have control over him. As such, present bail application is opposed.

6. Further as per report by the Jail Superintendent concerned, his conduct inside the jail is not satisfactory and punishment on as many as 7 occasions was raised against the present accused.

7. As his conduct is not satisfactory, during his judicial custody at jail, thus, he does not fall under the relaxed criteria dated 18/05/2020 of the Hon'ble High Court. As such, he cannot be given benefit of the same.

8. But it is also the direction by Hon'ble HC that even otherwise such applications are to be considered on merit. Accordingly Heard on merit.

9. Accused is charged with offence u/s 302 IPC which has a minimum punishment for life imprisonment. Further, his conduct during the judicial custody is not satisfactory as reported by the jail superintendent concerned. Further, it is stated that there is specific allegations against the accused. Further, this court do not find the ground stated as sufficient to

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grant interim bail including having regard to the nature of offence and the stage of the case. Therefore, at this stage, this court is not inclined to grant the interim bail to the present accused.

7. The present application stands disposed off accordingly. Both side are at liberty to collect the order dasti or through electronic mode. **Further a copy of this order be sent to the IO/SHO concerned by electronic mode.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Central District/22.06.2020

BAIL APPLICATION

**FIR No. : 245/2018
PS: I P Estate
STATE v. Saidul Aziz
U/S: 309,201 IPC**

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Sh. Harsh Priya Singh, Ld. Counsel for applicant
through VC.

Reply not filed by IO.

**Put up for reply, arguments and appropriate
orders with file on 26.06.2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020

BAIL APPLICATION

**FIR No. : 215/2016
PS: Chandni Mahal
STATE v. NAEEM @ CHUHA
U/S: 392,397 IPC**

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Sh. Sunil Tiwari, Ld. Counsel for applicant through
VC.

Reply not filed by IO.

Part arguments heard.

**Put up for reply, further arguments and
appropriate orders alongwith main file on 26.06.2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020

BAIL APPLICATION

FIR No. 182/2017

PS.: Kamla Market

State v. Govind

U/s: 395,397,412,34 IPC & 25,29 Arms Act

22.06.2020

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC,
Sh. Amzad Khan, Ld. Counsel for accused through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. It is stated in the application that he is in JC since 14.07.2017. That co-accused Akshay has been granted interim bail vide order dated 23.04.2020. It is further stated that main accused Arsalan Ali is also released on interim bail by Hon'ble High Court vide order dated 08.06.2020. It is further argued that there is an extreme urgency as father of the accused is not well and need urgent medical attention/treatment. That there is a four years dependent son and ailing mother in the family and there is no one to look after them. It is further stated that there is a pandemic

condition prevailing in the jail and there are certain directions by Hon'ble High Court in this regard. It is further stated that trial is likely to take some more time due to lock-down. It is further stated that he be granted interim bail as such for 45 days.

4. On the other hand, interim bail application is opposed. It is stated that offence is heinous in nature and not covered in the guidelines issued by Hon'ble High Court of Delhi as mentioned above. It is further stated that he is not involved in any other case.


5. It is also the directions by Hon'ble High court that in any case bail application, including interim bail application, are to be decided on merit in any case.

6. As per report of SI Mahesh dated 22.06.2020, medical document furnished by accused regarding his father's treatment are found to be correct. Further, copy of interim bail dated 04.06.2020 to co-accused Javed by Sessions Judge as well as dated 08.06.2020 by Hon'ble High Court to accused Arsalan Ali are placed on record. As such, in view of the submissions made in the present case including regarding medical condition regarding accused father, that co-accused are granted interim bail and that trial is likely to take some time and there is no other involvement of the present applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 15,000/- to the satisfaction of the Jail Superintendent concerned.*** After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

6.1 ***In the facts and circumstances of present case and the reply filed by the IO/SHO following conditions are also imposed on present accused for such interim bail :***

- i) applicant shall not flee from the justice;
- ii) applicant shall not tamper with the evidence;
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,
- iv) applicant shall not leave country without permission;
- v) applicant shall convey any change of address immediately to the IO and the court;
- vi) applicant shall also provide his/her mobile number to the IO;
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every alternative /second day through mobile by sharing his/her location with the SHO concerned;
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once a week, preferably on Monday between 10 a.m. to 5 p.m.
- ix) Applicant shall keep her such mobile number 'Switched On' at all the time , particularly between 8 am to 8 pm everyday.

7. The present application stands disposed off accordingly. Both side are at liberty to collect the order dasti or through electronic mode. **Further a copy of this order be sent to the IO/SHO concerned by electronic mode through Prosecution Branch /Concerned nodal officer of Delhi Police.**


(Naveen Kumar Kashyap)
ASJ-04(Central)Delhi
22.06.2020

• **BAIL APPLICATION**

FIR No. : 292/2014
PS: Rajinder Nagar
STATE v. POOJA
U/S: 302,392,397,411,120B,34 IPC

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. S.N. Shukla, Ld. Counsel for applicant through VC.

An application for extension of interim bail is filed by accused through counsel dated 08.06.2020.

Reply filed by IO.

Arguments heard.

At this stage, it is noted that after filing of such application, Hon'ble High Court of Delhi in its full bench order dated 15.06.2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. state & Ors. in re. *Extension of Interim Orders*, stated that " In view of the above, we hereby further extend the implementation of the directions contained in our order dated 25th March, 2020 and 15th May, 2020 till 15th July, 2020 with the same terms and conditions."

In view of the same, as Hon'ble High Court has extended such interim bail till 15.07.2020, vide such order. As such, there is no need to pass any further order. With these observations, present application is disposed of.

Copy of this order be given dasti to counsel for applicant or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC

BAIL APPLICATION

FIR No. 134/2015
PS.: Lahori Gate
State v. Mohd. Nazim
U/s: 394,395,397,412,120B IPC & 25, 27 A.Act

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through
VC.

Sh. S.N. Shukla, counsel for applicant through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. It is stated in the application that the accused has a wife and three minor children in the family and due to spread of pandemic condition and lock-down, such family is facing a difficulty. It is further stated that he is in JC for the last four years. It is further stated that his conduct inside the Jail is satisfactory. It is further stated that he was enlarged on interim bail earlier and he duly complied with interim bail conditions and surrendered thereafter. That public witnesses are already examined. As such, it is prayed

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that he be granted interim bail for 45 days in the present case.

4. On the other hand, interim bail application is opposed. It is stated that offence is heinous in nature and not covered in the guidelines issued by Hon'ble High Court of Delhi as mentioned above.

5. It is also the directions by Hon'ble High court that in any case bail application, including interim bail application, are to be decided on merit in any case.

6. In the present case, as per conduct report sent by Jail superintendent, conduct of the accused is not satisfactory inside the jail.

7. But it appears that no reply is filed by IO so far.

Put up for reply, further arguments and appropriate orders with file for 26.06.2020.

(Naveen Kumar Kashyap)
ASJ-04(Central)Delhi
22.06.2020

BAIL APPLICATION

FIR No. : 34387/2017

PS: Sarai Rohilla

STATE v. ARSHAD

U/S: 392,397,34 IPC

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Sh. Rajiv Gayyur, Ld. Counsel for applicant through
VC.

Reply not filed.

**Put up for further arguments and appropriate
orders alongwith main file on 25.06.2020.**

(Naveen Kumar Kashyap)

ASJ-04/Central/THC

22.06.2020

INTERIM BAIL APPLICATION

State Vs. Naveen Uppal @ Sunny
FIR No. : 106/2016
PS: Maurice Nagar
U/S: 302 IPC & 25 / 54 /59 Arms Act

22.06.2020.

Present: Mr.Pawan Kumar, Ld. Addl. PP for the State through VC
Mr. Mukesh Kalia, Ld. Counsel from for Accused through VC.
Mr. Yash Mittal, learned counsel for the complainant through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Arguments heard.
3. Present application is moved through counsel dated 01/06/2020. It is stated that accused is in JC since for more than **two years** (which fact is now even verified by IO in his report). It is further argued that he was released on interim bail as many as six times earlier and he duly surrendered timely after availing the same. It is further stated that his conduct report is satisfactory during his judicial custody in jail. That there is corona pandemic which is also spreading inside the jail. That hon'ble High Court vide order dated 18/05/2020 issued certain directions. It is further stated that accused is covered under the same as he is not involved in any other criminal case. It is further stated that only a false NCR is registered by the complainant of present case only regarding the present matter only. It is further stated that he is released on interim bail time and
State Vs. Naveen Uppal @ Sunny; FIR No. : 106/2016; PS: Maurice Nagar; U/S: 302 IPC & 25 / 54 /59 Arms Act

again earlier and on no occasion any report of misbehaviour against the accused was made by anyone. It is further stated that before such criteria dated 18/05/2020, the accused moved to the Hon'ble High Court for bail but such application was dismissed as withdrawn with liberty to file the same if different cause of action arise in future. It is submitted that thereafter such criteria dated 18/05/2020 led down by the Hon'ble High Court which is certainly a fresh cause of action. Even otherwise, it is stated that he is entitled to interim bail in view of his past conduct.

4. On the other hand, it is stated by the learned counsel for the complainant that his bail application is already dismissed by the Hon'ble High Court as withdrawn and it was further observed that he is at liberty to file the same if different cause of action arise in future. It is further stated that such accused is threatening the witness regarding which complainant side has already taken action. It is claimed that as such present accused has also committed offence u/s 195A IPC. It is further stated that accused does not deserve the interim bail at all.

5. Further, learned Addl.PP for the State also opposed the bail.

6. As per report given by the Jail Superintendent, a copy of **certificate of good conduct** as well as copy of **custody warrant** is enclosed.

7. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. **Further, it is stated that offences alleged against accused are inter-alia under section 302 IPC.** But, it is stated that he was threatening the witness and as such an NCR u/s 506 Cr.PC was lodged on 24/04/2020.

8. As far as such NCR u/s 506 Cr.PC is concerned, this is not regarding some independent incident in some other matter but such grievance is regarding the present case only and the same is alleged during pendency of the present case only. As such, in view of report as far as criteria given by the Hon'ble High Court dated 18/05/2020, same is not a disqualification for the same, particularly when there is no order by the competent court u/s 155 Cr.PC regarding the same so far on record and as

such, it can be seen that the present accused fall under the relaxed criteria given by the Hon'ble High Court dated 18/05/2020. Even otherwise, his earlier conduct regarding interim bail is satisfactory and duly surrendered back time and again. Further, there is no denial of the fact that there is pandemic condition at present prevailing in Delhi and some incidents are reported now even from inside the jail. As far as, the alleged fact to witness is concerned, appropriate condition can be put regarding the same.

9. As such, in the above position, facts and circumstances of present case and the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond and surety bond **in the sum of Rs. 15,000/- to the satisfaction of the Court.** After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

9.1. In the facts and circumstances of present case and the reply filed by the IO/SHO following conditions are also imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;
- ii) applicant shall not tamper with the evidence;
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,
- iv) applicant shall not leave country without permission;
- v) applicant shall convey any change of address immediately to the IO and the court;
- vi) applicant shall also provide his/her mobile number to the IO;
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every alternative /second day through mobile by sharing his/her location with the SHO concerned;

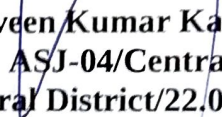
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viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once a week, preferably on Monday between 10 a.m. to 5 p.m.

ix) Applicant shall keep his such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.

10. The present application stands disposed off accordingly. Both side are at liberty to collect the order through electronic mode.

Further a copy of this order be sent to the IO/SHO concerned.


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Central District/22.06.2020

: 1 :

INTERIM BAIL APPLICATION

FIR No.: 292/2014
PS: Rajinder Nagar
State v. Suraj
U/S: 302,392,397,411,120B,34 IPC

22.06.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Mr. Chirag Khurana, learned counsel for Accused
through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Learned Counsel for accused submitted that present application for interim bail is filed based on relaxed criteria of Hon'ble High Court. It is further submitted that on 09.06.2020, this court was pleased to dismiss the application of the present applicant/accused stating that his conduct inside the jail is not satisfactory as reported by the concerned Jail authority.

But now, it is further submitted that in the judgment of ***Behruddin v. State of NCT of Delhi bearing Bail Application No. 1142/2020 dated 11th June, 2020***, Hon'ble High Court of Delhi granted interim bail despite adverse report of accused in that case.

3. As such, he has again filed the present application for interim bail based on relaxed criteria of Hon'ble High Court.

4 Arguments heard.

5. This court has gone through the relaxed criteria dated 18.05.2020 passed by Hon'ble High Court. Further, this court has gone through the above-said order passed by Hon'ble High Court dated 11.06.2020. Hon'ble High Court of Delhi in its discretion, which can be inferred from a joint reading of para-17 alongwith para-19 to 26, was pleased to grant interim bail to the applicant in that case as in the opinion of Hon'ble High Court, the satisfactory conduct recorded by Jail authorities do not serve to discountenance of applicant's prayer for interim bail in that particular matter. Further, Hon'ble High court was pleased to direct Jail authority to be more specific regarding conduct report. But nowhere the Hon'ble High Court modified the criteria laid down by High Power Committee dated 18.05.2020.

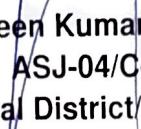
In this background, it can be seen that the criteria laid down by High Power Committee is still the guiding star to decide the interim bail based on relaxed criteria. Not only that the High Power Committee even clarified time and again that if somebody is not found falling in the criteria laid down by it, his application be taken up on merit.

6. In this case, the application of present accused is already dismissed as it was found that he does not fall in the criteria of Hon'ble High Court. That finding in order dated 09.06.2020 is not challenged by accused so far. But at best a parity is claimed in view of order dated 11.06.2020. Under these circumstances, when his interim bail based on relaxed criteria is already rejected, this court is not inclined to consider the same again. But needless to say that such accused is always at liberty to

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press his arguments on merit for interim bail. Further, it may be noted that in the present application, no argument on merit are addressed so far.

As such, put up for arguments on merit, if any by learned counsel for 27.06.2020.


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Central District/22.06.2020

BAIL APPLICATION

**FIR No. : 170/2019
PS: Lahori Gate
STATE v. Zuhaib Ahmed @ Makku
U/S: 307 IPC**

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Sandeep Yadav, Ld. Counsel for applicant through VC.

An application for extension of interim bail is filed by accused through counsel dated 19.06.2020.

Arguments heard.

At this stage, it is noted that after filing of such application, Hon'ble High Court of Delhi in its full bench order dated 15.06.2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. state & Ors. in re. *Extension of Interim Orders*, stated that " In view of the above, we hereby further extend the implementation of the directions contained in our order dated 25th March, 2020 and 15th May, 2020 till 15th July, 2020 with the same terms and conditions."

In view of the same, as Hon'ble High Court has extended such interim bail till 15.07.2020, vide such order. As such, there is no need to pass any further order. With these observations, present application is disposed of.

Copy of this order be given dasti to counsel for applicant or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020

BAIL APPLICATION

**FIR No. :964/2015
PS: Sarai Rohilla
STATE v. Naved @ Pilla & Ors.
U/S: 302, 34 IPC**


22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.

An application for cancellation of bail has been
moved by the SHO through learned Addl. PP for the State.

Let notice of this application be issued to the
accused or to his counsel through SHO concerned preferably
through electronic mode.

Put up for arguments, reply, if any, and appropriate
order for **26/06/2020**.


**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020**

BAIL APPLICATION

FIR No. :330/2015
PS: Pahar Ganj
STATE v. Umesh Kumar Patel
U/S: 302 IPC

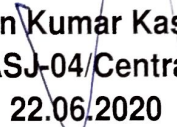
22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Mohd. Tayyab, learned counsel for the applicant.

As per report of the IO, although the FDR is verified but it is not the surety Mr. Balram Kumar Patel but one Annu who is found to be residing at the given address. But today it is stated by the surety that he is very much residing in a house which is a large building and surety is residing in a house of 38 sq. yards beside the house of the Annu only. He further stated that his mobile number is 9315812010.

As such, IO / SHO to reverify the address of surety.

Put up for **24/06/2020**.


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020

BAIL APPLICATION

FIR No. : 143/2020
PS: Kotwali
STATE v. BALJEET
U/S: 394,397,34 IPC

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
Sh. Sunil Tiwari, Ld. Counsel for applicant through
VC.

It is stated that although reply is filed in this case, but he has not received the copy of the same through electronic mode or otherwise.

At his request, let reply be supplied by the prosecution/court staff to such accused through electronic mode or on e-mail address given in the application.

**Put up for further arguments/appropriate orders
on 26.06.2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020

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BAIL APPLICATION

**FIR No. : 143/2020
PS: Kotwali
STATE v. BOBY
U/S: 394,397,34 IPC**

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.

Due to time consuming Video Conferencing proceedings and dictation in other bail matters, no time is left. Further, certain orders in bail applications are yet to be dictated.

It is already 4 pm.

As such, put up for purpose fixed i.e. arguments and appropriate orders on 25.06.2020.

Accused/counsel for accused be informed accordingly by the concerned staff.

Counsel for accused is at liberty to collect the copy of order through electronic mode.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020**

BAIL APPLICATION

FIR No. : 227/2020

PS: Kotwali

STATE v. Ravinder

U/S: 376,506 IPC

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.

Due to time consuming Video Conferencing proceedings and dictation in other bail matters, no time is left. Further, certain orders in bail applications are yet to be dictated.

It is already 4 pm.

As such, put up up for purpose fixed i.e. arguments and appropriate orders on 25.06.2020.

Accused/counsel for accused be informed accordingly by the concerned staff.

Counsel for accused is at liberty to collect the copy of order through electronic mode.

(Naveen Kumar Kashyap)

ASJ-04/Central/THC

22.06.2020

BAIL APPLICATION

FIR No. : 316/2019

PS: Pahar Ganj

STATE v. Farooq @ Dandoo

U/S: 420,376,354,506,174A,34 IPC

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.

Due to time consuming Video Conferencing proceedings and dictation in other bail matters, no time is left. Further, certain orders in bail applications are yet to be dictated.

It is already 4 pm.

As such, put up up for purpose fixed i.e. arguments and appropriate orders on 25.06.2020.

Accused/counsel for accused be informed accordingly by the concerned staff.

Counsel for accused is at liberty to collect the copy of order through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020

BAIL APPLICATION

**FIR No. : 361/2019
PS: Kotwali
STATE v. Ankush
U/S: 392,34 IPC**

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.

Due to time consuming Video Conferencing proceedings and dictation in other bail matters, no time is left. Further, certain orders in bail applications are yet to be dictated.

It is already 4 pm.

As such, put up up for purpose fixed i.e. arguments and appropriate orders on 25.06.2020.

Accused/counsel for accused be informed accordingly by the concerned staff.

Counsel for accused is at liberty to collect the copy of order through electronic mode.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020**

BAIL APPLICATION

**FIR No. : 20/2016
PS: Crime Branch
STATE v. Sunny
U/S: 364A,395,342,420,468,471,120B IPC**

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.

Due to time consuming Video Conferencing proceedings and dictation in other bail matters, no time is left. Further, certain orders in bail applications are yet to be dictated.

It is already 4 pm.

As such, put up up for purpose fixed i.e. arguments and appropriate orders on 25.06.2020.

Accused/counsel for accused be informed accordingly by the concerned staff.

Counsel for accused is at liberty to collect the copy of order through electronic mode.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020**

BAIL APPLICATION

**FIR No. : 167/2020
PS: Nabi Karim
STATE v. Adil
U/S: 392,397,34 IPC**

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.

Due to time consuming Video Conferencing proceedings and dictation in other bail matters, no time is left. Further, certain orders in bail applications are yet to be dictated.

It is already 4 pm.

As such, put up for purpose fixed i.e. arguments and appropriate orders on 26.06.2020.

Accused/counsel for accused be informed accordingly by the concerned staff.

Counsel for accused is at liberty to collect the copy of order through electronic mode.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020**

BAIL APPLICATION

**FIR No. : 347/2019
PS: Pahar Ganj
STATE v. Pramod Sharma
U/S: 323,354,506,509, 34 IPC**

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.

Due to time consuming Video Conferencing proceedings and dictation in other bail matters, no time is left. Further, certain orders in bail applications are yet to be dictated.

It is already 4 pm.

As such, put up up for purpose fixed i.e. arguments and appropriate orders on 26.06.2020.

Accused/counsel for accused be informed accordingly by the concerned staff.

Counsel for accused is at liberty to collect the copy of order through electronic mode.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020**

BAIL APPLICATION

**FIR No. : 209/2020
PS: Chandni Mahal
STATE v. Shakir
U/S: 25,54,59 Arms Act**

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.

Due to time consuming Video Conferencing proceedings and dictation in other bail matters, no time is left. Further, certain orders in bail applications are yet to be dictated.

It is already 4 pm.

As such, put up for purpose fixed i.e. arguments and appropriate orders on 26.06.2020.

Accused/counsel for accused be informed accordingly by the concerned staff.

Counsel for accused is at liberty to collect the copy of order through electronic mode.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020**

BAIL APPLICATION

**FIR No. : 209/2020
PS: Chandni Mahal
STATE v. Arslaan
U/S: 25,54,59 Arms Act**

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.

Due to time consuming Video Conferencing proceedings and dictation in other bail matters, no time is left. Further, certain orders in bail applications are yet to be dictated.

It is already 4 pm.

As such, put up up for purpose fixed i.e. arguments and appropriate orders on 26.06.2020.

Accused/counsel for accused be informed accordingly by the concerned staff.

Counsel for accused is at liberty to collect the copy of order through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020

BAIL APPLICATION

FIR No. : 210/2020
PS: Chandni Mahal
STATE v. Saifuddin
U/S: 313,323,341,354,34 IPC

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.

Due to time consuming Video Conferencing proceedings and dictation in other bail matters, no time is left. Further, certain orders in bail applications are yet to be dictated.

It is already 4 pm.

As such, put up for purpose fixed i.e. arguments and appropriate orders on 27.06.2020.

Accused/counsel for accused be informed accordingly by the concerned staff.

Counsel for accused is at liberty to collect the copy of order through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04 Central/THC
22.06.2020

BAIL APPLICATION

FIR No. : 210/2020
PS: Chandni Mahal
STATE v. Hashim
U/S: 313,323,341,354,34 IPC

22.06.2020.

Present: Sh. Pawan Kumar.Ld. Addl. PP for the State through
VC.

Due to time consuming Video Conferencing proceedings and dictation in other bail matters, no time is left. Further, certain orders in bail applications are yet to be dictated.

It is already 4 pm.

As such, put up up for purpose fixed i.e. arguments and appropriate orders on 27.06.2020.

Accused/counsel for accused be informed accordingly by the concerned staff.

Counsel for accused is at liberty to collect the copy of order through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020

BAIL APPLICATION

FIR No. : 17/18

PS: EOW

STATE v. Dinesh Kumar

U/S: 420/467/468/471/477A/120B IPC

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Maninder Jeet Singh, learned counsel for applicant.
Mr. Gaurav Goyal, learned counsel for complainant through V.C.

Reply dated 22/06/2020 filed by the IO regarding verification of medical treatment documents furnished by the accused side.

Part arguments in detail heard.

Inter-alia, it is stated by the learned counsel for the complainant that there is some order by learned MM also rejecting interim bail application of the same accused on similar ground / treatment of accused's wife. He seeks sometime to place copy of the same on record.

Put up for further arguments, appropriate order for **24/06/2020.**

Learned counsel for the accused wants to submit his arguments in person only as he is suffering from certain skin disease and electronic devices are not suitable to him.

Learned counsel for complainant wants to address his arguments through VC. The same is noted.

Further copy of this order be supplied to complainant side as requested for.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020

BAIL APPLICATION

FIR No. : 67/2020

PS: Nabi Karim

STATE v. Harish Singh @Vinay Yadav

U/S: 376 IPC

22.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.

Due to time consuming Video Conferencing proceedings and dictation in other bail matters, no time is left. Further, certain orders in bail applications are yet to be dictated.

It is already 4 pm.

As such, put up up for purpose fixed i.e. arguments and appropriate orders on 27.06.2020.

Accused/counsel for accused be informed accordingly by the concerned staff.

Counsel for accused is at liberty to collect the copy of order through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
22.06.2020